Since the channels footprint is available throughout, separate language-wise data is not maintained.

In case of Outdoor Publicity, normally all advertisements are released in the states in their respective regional languages, including Hindi, based on target audience, for disseminating the information effectively. Since Outdoor Publicity includes many media, compilation of details of advertisement given in different languages, including Hindi, has not been maintained.

## Non-implementation of CAT orders

2804. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that a large number of judicial orders of Central Administrative Tribunals (CATs) are not being implemented by the Ministry and its subordinate offices;
- (b) if so, the details of such cases along with the reasons for not implementing the orders; and
  - (c) the steps being taken to implement the orders which are five years old?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) No, Sir. The Information and Broadcasting Ministry has been regularly monitoring the status of court cases under purview of Hon'ble Central Administrative Tribunal (CAT). Monitoring is done through the Legal Information Management & Briefing System (LIMBS), progress reports are prepared and reviewed to assess the status of cases. Meetings for monitoring the status of pendency and progress made in respect of disposal of court cases, including CAT cases pertaining to the Ministry and its subordinate offices are held regularly by the designated Nodal Officer for LIMBS in the Ministry.

## Grant of permission to FM radios

2805. SHRI K. SOMAPRASAD: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of FM radios which have been given permission and are functioning in the country;
  - (b) the number of private FM channels given permission in Kerala;
  - (c) the conditions required to run an FM radio channel;

Written Answers to

- (d) the mechanism in place to check the content of an FM radio channel;
- (e) whether any complaint has been raised against FM radio channels for vulgar and objectionable content and if so, the details thereof; and
- (f) the name of FM radio channels given show-cause notices for broadcasting defamatory or derogatory comments?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) 312 Private FM radio channels have been given permission and are functioning in the country.

- (b) 20 FM radio channels have been given permission in Kerala.
- (c) Only Indian companies registered under the Company's Act, 2013 are eligible for bidding and obtaining permission for FM radio channels. The conditions are elaborated in the Policy Guidelines for expansion of FM radio broadcasting through private agencies Phase-Ill which is available on Ministry's website www.mib.nic.in
- (d) The Grant of Permission Agreement (GOPA) provides that FM Radio Channels should follow the same Programme and Advertisement Codes as followed by All India Radio. These Codes contain a whole range of parameters to regulate content on FM channels.

Apart from this, the Ministry has also issued directions to States to set up District level and State level Monitoring Committees to regulate content telecast on cable TV/FM Radio channels/Community Radio Stations to ensure adherence to the AIR Broadcast Code.

- (e) Details of action taken on violation of provision of GOPA and Programme and Advertising Codes as followed by All India Radio (AIR) by private FM radio channels by airing of obscene, vulgar and objectionable content during the last three years and the current year are given in the Statement (See below).
- (f) During the last three years and the current year, the Ministry has issued 4 show cause notices to 93.5 Red FM, Hit 95 FM, 94.3 FM Radio One and Radio City 91.1 FM on 23.01.2015, 17.2.2016, 02.09.2016 and 01.08.2016, respectively for airing allegedly vulgar, obscene and objectionable content in violation of the provisions of GOPA and Programme and Advertising Codes as followed by All India Radio (AIR).

Statement

Details of action taken on violation of provision of GOPA

Sl. No.	Name of the private FM radio broadcaster/Channel	Details of the content aired by FM radio channels	Action taken
1	2	3	4
1.	M/s ENIL, Patna	Radio Mirchi aired from Patna	Final reply sent to Shri Nitin Chandra on 17.4.2015
2.	M/s Malayala Manorama, Kochi	Complaint against Radio Mango 91.9 FM	Letter sent to Shri Arunchandra on 1.5.2014, requesting to provide further details regarding date, time show name etc. No reply received
3.	M/s Digital Radio Broadcasting (Delhi) Ltd.	93.5 Red FM Radio channel Delhi aired the programmes 'Morning No.1' and 'Midnight Masala', the content of which was obscene and vulgar	An advisory dated 26.6.2015 was issued to the FM channel.
4.	All FM Channel	Excessive political message broadcast over the private FM channels.	Letter sent to Sh. Anil Gaindhar on 13.6.2016, requesting to provide the names of the FM channels, which broadcast political messages. No reply received.
5.	All FM Channel	Song broadcast on the FM Channels are incomplete and often cut abruptly	MIB issued an Advisory on 5.7.2016 to all the Private FM broadcasters, besides AIR, requesting to be sensitive to the sensibilities of the music loving listeners of FM Radio.

## Launching of health care channel

2806. DR. VIKAS MAHATME: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that separate television channels for almost every field have already been launched;
- (b) whether Government has plans to launch a healthcare channel for creating awareness among the public especially for the people of rural areas; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) Ministry grants permission to uplink and/or downlink private satellite TV channels in accordance with the provisions of the Policy Guidelines for uplinking and downlinking of TV channels in India, 2011. As per these Guidelines, the permission can be granted under two categories only, *i.e.* News and Current Affairs and Non-news and Current Affairs. A TV channel permitted under Non-News and Current Affairs category can telecast content in any field, other than News.

In addition to this, Doordarshan, through its network of channels provides comprehensive coverage to every sector including health, education, agriculture etc. catering to all segments of the population in both urban and rural areas.